

**INFORMATION RELATING TO JURISDICTION OF THE VARIOUS COURTS OF THE JUDGESHIP PITHORAGARH.**

Sl. No	NAME OF THE COURT	CIVIL/CRIMINAL	TERRITORIAL JURISDICTION	PECUNIARY JURISDICTION/ SUBJECT MATTER.
1-	District and Sessions Judge	Civil	District Pithoragarh.	<p><b>A-District Judge-</b> Unlimited (District Pithoragarh)</p> <ol style="list-style-type: none"> <li>1- Civil Suits --unlimited Valuation U/S 9 of C.P.C.</li> <li>2- Cases related Motor Vehicle Accident Claim Act cases.</li> <li>3- Cases under Indian Successions Act cases for the property of unlimited valuation.</li> <li>4- Cases under Guardian and Wards Act</li> <li>5- Civil Appeal of unlimited valuation.</li> <li>6- Cases under all type of Marriage Act.</li> <li>7- Cases under Arbitration and Conciliation Act.</li> <li>8- All other Civil cases.</li> <li>9- Land Acquisition Reference under Land Acquisition Act 1894.</li> <li>10- Cases under Provincial Insolvency Act 1920</li> </ol> <p><b>B. Judge Small cause court-</b> Cases Over ₹25000=00 to ₹5,00,000=00 Revision of S.C.C. Suits up to valuation of ₹5000=00</p> <p><b>A. Session Judge/Special Session Judge</b> Entire Sessions division Pithoragarh</p> <ol style="list-style-type: none"> <li>1. The Power conferred to a Session Judge by the Cr.P.C. to tries cases under section 302,201,376,304B,395,307,304,396,397,399,402,366,409,417,466,477,477A,317 Dowry Prohibition Act, N.D.P.S. Act, Special Sessions, Trials cases and all other Sessions trials.</li> <li>2- Appeals against the judgment in any criminal cases delivered by the magistrate.</li> <li>3- Criminal Revision.</li> <li>4- Misc. Criminal Appeals</li> <li>5- Bail Application, trials by the Sessions Court</li> <li>6- All other cases related to Sessions Court.</li> </ol>
2-	Criminal	Criminal	Sessions Division Pithoragarh.	

